



JOURNAL ON CORPORATE LAW & COMMERCIAL REGULATIONS

| VOL 1, ISSUE 1



ABOUT MNLU MUMBAI

MNLU Mumbai is one of the premier law schools in the Country. Established to impart advanced legal education and promote society-oriented research, our primary goal has always been to disseminate advanced legal knowledge and processes of law among the students and impart in them the skills of advocacy and reform; and make them capable of utilizing these instruments for social transformation. Since its inception, the University has made sincere efforts to excel in the field of legal research and education.

Within a short span of six years, we have traversed an arduous yet promising path filled with a vast array of possibilities for the future. Cognizant of the changing paradigm of learning, MNLU Mumbai has taken significant steps such as Journal on Corporate Law & Commercial Regulations, for a more sustained and engaged exchange of legal ideas in modern times.

CENTRE FOR TRAINING & RESEARCH IN COMMERCIAL REGULATIONS

The Centre for Training and Research in Commercial Regulations was established with the view to encourage and promote discussion, training and research in areas of Commercial Laws and allied areas. The primary objective of the Centre is to environment of debate, provide an discussion, research and training in Corporate Law and the areas intertwined with it by bringing together academicians, professionals, legal experts, economists, regulators, judges and students. Our aim is to discuss, debate & spread awareness about contemporary changes & challenges faced by different business in Indian & International Market and to be able to generate literary academia where people from various forums can come together to exhibit their knowledge and expertise and serve as platform for people from all diverse fields to share their about commercial and nuances regulatory compliance mechanisms and the nitty-gritties associated with them in the legal sphere.

"Quality means doing it right when no one is watching." - Henry Ford



JOURNAL ON CORPORATE LAW & COMMERCIAL REGULATIONS

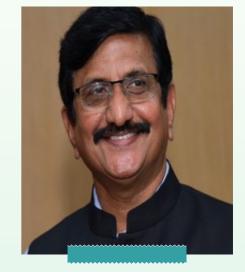
The Journal on Corporate Law & Commercial Regulations is a pioneering and flagship academic periodical of its kind and a student-run law journal devoted exclusively to the study of the interface between Corporate and Commercial and other Law Cross Disciplinary Subjects. The Journal is a double blind peer-reviewed journal published bi-annually and established with the vision to make corporate law and commercial regulations accessible and comprehensible to the seekers.

It is guided by a Student Editorial Board, Peer Review Panel consisting of expert academicians and a Board of Advisors comprising of veterans in the field. We encourage academicians in law and cognate disciplines to contribute to the Journal by revisiting and reimagining the boundaries of law through innovations in method and form.

OUR MENTORS



Patron, CTRCR Prof. (Dr.) Dilip Ukey Vice-Chancellor MNLU, Mumbai.



Prof. (Dr.) Anil G. Variath Registrar (I/c) MNLU, Mumbai.



Director, CTRCR Prof. (Dr.) Kiran Rai Head of Department (UG) MNLU, Mumbai.



Co-ordinator, CTRCR Aditya Tripathi Research Assitant MNLU, Mumbai.







BOARD OF ADVISORS





JATIN ARORA Partner (Taxation), Phoenix Legal



KAPIL SHARMA Partner (Indirect Taxation), Lakshmikumaran & Sridharan



NITIN POTDAR Partner (M&A) JSA



PIYUSH MISHRA Partner (Banking and Finance) Luthra & Luthra



SAHIL KANUNGA Partner (Arbitration) Nishith Desai Associates



SAMIR MALIK Partner (Real estate, Infrastructure and Energy & Projects) DSK Legal

Х



SANDEEP PAREKH Founder (Securities and Regulations) Finsec



SMRITI YADAV Partner (IPR) Khaitan & Co.



PEER REVIEW PANEL





DR. ANINDHYA TIWARI Assistant Professor, HNLU



DR. JEET MAAN SINGH Teacher of Legal Education and Research, NLU Delhi



MANOJ KUMAR Associate Professor, NLUJ



DR. RAJESH KUMAR Associate Professor NISM



RAHUL SINGH Associate Professor NLSIU



DR. ROSMY JOAN Assistant Professor, NLUJ



DR. SUBHASH CHANDRA ROY Associate Professor CNLU

Submission Guidelines

CLCR publication process welcomes submission of original previously unpublished and articles, notes and comments, and book reviews for publication in its first issue. Submissions for the upcoming issue will be accepted on a rolling basis till 6th November, 2022. As it is important to meet the publication schedule, please note that this deadline cannot be extended. All submissions must only made online. All be submission criteria are to strictly with. complied After initial short-listed screening, submissions will go through a blind peer review process and the final selection will be based on the outcome of the peer review process.

Note: Submissions can be made relating the fields of _. to Companies Law, Competition Law, Taxation, Banking & Finance, Mergers and Acquisitions, Private Equity, Securities Law, Venture Capital, **E-Commerce** Laws, Foreign Exchange Laws, Contract Property Law, Law, **Business** Regulations, Commercial Regulations, and Insolvency Bankruptcy, Real Estate Laws, Labour and Employment Laws, and other Cross Disciplinary Subjects.



Categories for Submission

- 1. Long Articles (6000 to 10000 words)- A long article must be a comprehensive and in-depth analysis of the problem(s) or idea(s) dealt with by the author and should include references to a range of sources and contributions in the form of alternatives and suggestions. The word limit is exclusive of footnotes.
- 2. Short Articles (2000 to 6000 words) A short article must be an analysis of the problem(s) or idea(s) dealt with by the author and should include references to a range of sources and contributions in the form of alternatives and suggestions. The word limit is exclusive of footnotes.
- 3.**Case Comment (1200 to 4000 words) -**The comment must be a critical analysis of a recent judgment, bringing out its relevance in light of the development of laws, views expressed in the judgment, and views of the author. The word limit is exclusive of footnotes.
- 4. Book Review (1000 to 3000 words) The review must be a crisp account of a recently published book including the issues explored and the related arguments of the author. The word limit is exclusive of footnotes.
- 5.Legislative Comment (1000 to 3000 words) - The comment must analyse a recent legislative enactment. It must examine the objective of the legislation and the legal impact the same is expected to have. The word limit is exclusive of footnotes.







Submission Guidelines

1. Eligibility- Authors must be Students enrolled in 5-year or 3-year law courses, Legal Professionals, Teachers, Researchers, Policy-Makers, Senior Academicians or any member of the legal fraternity.

2. Participation Guidelines- Co-authorship of entries (maximum 2) among individuals from the same or different institutions is allowed. Multiple entries from the same authors are not allowed. Entries should be original, unpublished and non-plagiarised.

3. Authors are requested to adhere to the following submission guidelines: Individual Attachments: Name; e-mail; contact number; current academic status (year of study, name of university etc.); undertaking as to guarantee originality.

Formatting specifications:

Font and size for the Essay: Times New Roman | 12 Font and size for Footnotes: Times New Roman | 10 Line spacing: 1.5 Page size: A4 Margin - 1' from all sides Alignment: Justified

Citation Style: Footnotes must be properly cited strictly in accordance with the latest 21st Bluebook format. No endnotes or speaking footnotes (descriptive footnotes) are permitted.

4. Interested authors must submit an abstract of not more than 200-250 words accompanied by at least 5 keywords. The general submission guidelines shall also govern the abstract submission.

5. Authors may submit manuscripts in accordance with the above laid down guidelines by way of e-mail at *journalclcr@mnlumumbai.edu.in*. We accept submissions on a deadline basis.

6. Submissions made by way of E-mail must mention in the subject field – "Manuscript Submission [ARTICLE/ NOTE/ BOOK REVIEW]" and should be addressed to The Editorial Board, CLCR.



Х



Submission Guidelines

Editorial Policy

1. CLCR adheres to the Open Access Policy. This means that all articles published in the Journal would be made available on the Journal's website without any time limit and free of charge.

2. The submission must be an original unpublished work. Submissions should not be simultaneously considered by any other publication.

3. Submissions are accepted for publication on the condition that they do not infringe upon the rights of any third party. All submissions will be run through antiplagiarism software and plagiarism in any form will result in instant rejection of the submission.

4. After review, manuscripts may be returned to authors suggesting changes to content, style or structure. Acceptance of the piece for publication may be made contingent upon incorporating the suggestions.

5. Withdrawal of the manuscript must be notified to the team through mail. No withdrawals will be allowed after the author has responded with an acceptance to the confirmation mail by the team.

Important Dates

Opening Date of Submission: 6th October, 2022

Closing Date of Submission: 20th November, 2022

Contact Us At

For any questions or clarifications, the authors may contact the Board at journalclcr@mnlumumbai.edu.in



Patron, CTRCR Prof. (Dr.) Dilip Ukey Vice-Chancellor MNLU, Mumbai.

Prof. (Dr.) Anil G. Variath Registrar (I/c) MNLU, Mumbai.

Director, CTRCR

Prof. (Dr.) Kiran Rai Head of Department (UG) MNLU, Mumbai.

Co-ordinator, CTRCR

Aditya Tripathi Research Assitant MNLU, Mumbai.

Publication Head

Ms. Sonakshi Babel

Convenor

Mr. Shubh Kansal



© Centre for Training and Research in Commercial Regulations MAHARASHTRA NATIONAL LAW UNIVERSITY MUMBAI [Established under the Maharashtra Act VI of 2014] Post Box No: 8401 Powai, Mumbai – 400 076 Tel: 022-25703187, 022-25703188 Email: ctrcr@mnlumumbai.edu.in